

(c) As President of the Indian Hockey Federation, Inspector General (Headquarters) Central Industrial Security Force undertook five tours abroad since April 1981. The details of foreign exchange involved and information regarding utilisation certificate furnished thereto are being collected from concerned authorities and the same will be laid on the Table of the House.

(d) No, Sir.

Reservation in Jobs

2047. SHRI F. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that reservations in jobs are made on the basis of caste in the Government of India;

(b) if so, what are the basis for determining caste;

(c) whether Government propose to reserve jobs for the dependents of the persons who are below the poverty line, especially dependents of Class IV employees of the Government of India;

(d) if so, what are the details in this regard; and

(e) if the answer to part (e) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir. Reservations in Central Government services for Scheduled Caste, and Scheduled Tribes are provided on caste/tribe basis.

(b) The basis for determination of caste/tribe is as follows:

(i) Scheduled *Castes*; Extreme social, educational and economic backwardness arising out of the

traditional practice of untouch-ability.

(ii) *Scheduled Tribes*: Indications of primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness.

(c) and (d) Do not arise.

(e) Article 16(4) of the Constitution permits reservations only for backward classes of citizens and therefore, poverty line cannot be taken as the sole criterion for providing reservations under this Article.

2048. [Transferred to the 23rd March, 1982]

E.P.F. arrears in respect of Coal India Limited

2049. SHRI DHARAMCHAND JAIN: Will the Minister of LABOUR be pleased to state:

(a) what are the details of the arrears as on 31-12-1981 in respect of Provident Fund not deposited with the Provident Fund Commissioner by the Coal India Ltd. and its subsidiaries Unit-wise;

(b) what are the reasons advanced by the management of these concerns for the defaults; and

(c) what steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Five year Plan for watch Modules

2050. DR. LOKESH CHANDRA:

DR. (SHRIMATI) NAJMA HEPTULLA;
SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the five-year plan for

watch-modules has since been finalised; and

(b) what steps Government contemplate to achieve self-reliance in electronics industry to increase gainful employment?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) A basic objective of the plan of action for the electronic modules of Digital and Analogue Electronics Watches, is to see that these modules and the - components going into them are fully made in the country by the end of the Sixth Plan. Necessary action measures for setting up production capacity for the assembly/manufacture of the module and of the Large Scale Integrated (LSI) circuit which is the heart of the module, in the central public sector company, M/s. Semiconductor Complex Ltd. (SCL) and for the production of the other components of the module viz. the Quartz Crystal, Liquid Crystal Display, Stepper Motor and Battery in other companies with the requisite capability, are being taken to meet the above target.

(b) The Department of Electronics (DOE) is fully aware of the need for the country to become self reliant in electronics in the shortest possible time, and to ensure that electronics make the maximum contribution to creating employment and improving the quality of life of our people. Towards that end, the DOE has been attempting to: broaden the industry in terms of geographical spread and range of products, promoting R&D and developing new technologies, promoting application of electronic products and techniques in as many areas of society and economy as possible (including agriculture, dairying and other economic activities involving our rural population), and finally, competence building for the future.

Kegularisation of services of casual workers in. Government undertakings

2051. SHRI B. SATYANARAYAN
REDDY: SHRI SATYA PAL
MALIK:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a casual workman after completing six months of continuous service in a Government undertaking is required to be brought on the regular strength of the establishment;

(to) if so, whether Government have made any study to know whether this was being done by the Government undertakings; and

(c) if so, what are the findings thereof?

THE DEPUTY MINISTER IN THIS MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) According to the Model Standing Orders circulated by the Ministry of Labour to all the employing Ministries/Departments, a casual workman who has completed six months of continuous service in the same establishment or under the same employer within the meaning of sub-clause (b) of clause (2) of Section 25B of the Industrial Disputes Act, 1947, shall be brought on to the regular strength of the establishment.

(b) and (c) The draft Model Standing Orders are being followed by the Ministry of Railways. The Ministry of Works & Housing (CPWD) have their own detailed instructions in the form of a manual, where most of the points mentioned in the Model Standing Orders have been incorporated. A 'Central Standing Committee on Bonded, Migrant & Casual Labour' has been constituted by the Ministry of Labour to review, resolve problems/ difficulties and to monitor progress.